

IN THE COURT OF JUDICIAL MAGISTRATE No. IV, MADURAI

Present: E. Pravin Kumar, B.A.,B.L.,

Judicial Magistrate No.IV (In charge)

Thursday 27th day of August, 2020

Crmp.No. 777/2020

Ponmuthu,

S/o.Ponnusamy

.... Petitioner/Accused

Vs

State rep. by Inspector of police,

Keeraithurai Police Station,

Madurai City.

Crime No.747/2020

U/sec. 341, 294(b), 323, 324, 506(ii) IPC

... Respondent/Complainant

For petitioner/accused: Mr.K.M.Vivekananthan, Advocate (MS.585/2008)

For Respondent/Complainant: Mr.Patturajan, Grade II Assistant Public

Prosecutor

27.08.2020

Order

1.The petitioner/ accused filed this petition seeking for Bail U/s. 167(2) Crpc in Crime No.747/2020, U/sec. 341, 294(b), 323, 324, 506(ii) IPC.

2. The learned counsel for the petitioner argued that this accused was remanded on 02.06.2020 and in judicial custody for past 87 days. Till date Charge sheet has not been filed. Therefore, the petitioner is entitled for statutory

bail U/s.167(2) of Crpc. Hence, considering all the above facts the petitioner prayed that the bail petition may be allowed.

3. The registry put up the petition stating that final report is not filed by the respondent police and the accused is in judicial custody for the past 87 days.

4. This court has taken into consideration the above mentioned circumstance and arguments. The petitioner was remanded on 02.06.2020 is in judicial custody for past 87 days and the respondent police has not filed charge sheet before this court till date. Hence, U/s.167(2) Crpc the petitioner is entitled for statutory bail. This accused shall be enlarged on bail from this case, on him executing own bond for Rs.10,000/- to the satisfaction of Superintendent, Dindigul District Jail, Dindigul.

5. Further within 3 weeks from the lifting of lockdown this accused shall surrender before this court and execute a fresh bond for Rs.10,000/- with two sureties for like sum each.

6. In the result, this bail petition is allowed.

Dictated by me to the Steno-typist and typed by her in computer directly and corrected and pronounced by me in open court on this 27th day of August 2020.

E. Pravin Kumar, B.A.,B.L.,
Judicial Magistrate No. IV, (in charge)
Madurai.

Copy to :

The Superintendent,
Dindigul District Jail,
Dindigul.